IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.13
C.P. (IB) No.89/BB/2023

IN THE MATTER OF:

M/s. Ectosense India Private Limited	...	Petitioner
Vs		
ROC Karnataka	...	Respondent

Order under Section 59 (7) of I & B Code, 2016

Order delivered on 16.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : C.S Chandrasekhar

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. The Petitioner Counsel is directed to file a memo of clarification regarding the TDS payments made to the foreign shareholders along with challan for payment of TDS, within a period of one week. List the matter on **01.08.2024.**

Sd/-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-

(K. BISWAL)
MEMBER (JUDICIAL)

Gayathri